

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 104
IB-226/ND/2022
RA/38/2024

IN THE MATTER OF:

M/s. Apex Electro Devices Pvt. Ltd.

...PETITIONER

Vs.

M/s. Dynamic Engineers Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 15.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the Respondent/Corporate Debtor :

ORDER

RA/38/2024

This is an application filed under Rule 11 read with Rule 48 of NCLT Rules, 2016 for restoration of C.P.(IB) No.226 of 2022 which was dismissed for non-prosecution vide order dated 12.03.2024.

Heard the Ld. Counsel for the Applicant. Issue notice to the Respondents for filing their reply and appearance on this application. Notice be issued by all means and proof of service be filed. List the matter on **28.05.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)